

[Shri Morarji Desai]

stitution read with clause (c)(iv) of the Proclamation dated the 21st November, 1967, issued by the President in relation to the State of Haryana :

(1) The Punjab Entertainment Tax (Cinematograph shows) Haryana Amendment Ordinance, 1967 (Haryana Ordinance No. 1 of 1967) promulgated by the Governor of Haryana on the 11th July, 1967.

[Placed in Library, see No. LT—1994/67].

(2) The Haryana Land Revenue (Additional Surcharge) Ordinance, 1967 (Haryana Ordinance No. 2 of 1967) promulgated by the Governor of Haryana on the 14th July, 1967.

[Placed in Library, see No. LT—1995/67].

(3) The Indian Stamp (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 3 of 1967) promulgated by the Governor of Haryana on the 14th July, 1967.

[Placed in Library, see No. LT—1996/67].

(4) The Punjab Urban Immovable Property Tax (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 4 of 1967) promulgated by the Governor of Haryana on the 21st July, 1967.

[Placed in Library, see No. LT—1997/67].

(5) The Punjab Passengers and Goods Taxation (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 4 of 1967) promulgated by the Governor of Haryana on the 21st July, 1967.

[Placed in Library, see No. LT—1998/67].

(6) The Punjab Motor Spirit (Taxation of Sales) (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 6 of 1967) promulgated by the Governor of Haryana on the 21st July, 1967 along with corrigendum thereto published in Haryana Gazette dated the 27th July, 1967.

[Placed in Library, see No. LT—1999/67].

(7) The Punjab General Sales Tax (Haryana Amendment and Validation) Ordinance, 1967 (Haryana Ordinance No. 10 of 1967) promulgated by the Governor of Haryana on the 13 November, 1967.

[Placed in Library, see No. LT—2000/67].

SHRI S. M. BANERJEE (Kanpur) : I want to say something on item No. 4.

श्री राम सेवक यादव (बाराबंकी) अध्यक्ष महोदय, मुझे इस गिरफ्तारी के बारे में जो आप को सूचना मिली है उस के बारे में पछतावा चाह रहा हूँ कि उन को आज यहाँ से पकड़ कर ले जाया गया और इस की जानकारी भी नहीं दी है . . .

MR. SPEAKER : No, no. Shri Yadav should resume his seat. On anything that has happened anywhere, he wants to say something here.

श्री राम सेवक यादव : **

MR. SPEAKER : Nothing that he has said will be recorded.

[Shri S. M. Banerjee]

SHRI S. M. BANERJEE : Under item 4, Shri Morarji Desai has laid on the Table a copy each of seven ordinances under art. 213(2)(a) of the Constitution in relation to Haryana.

It is all about the State of Haryana. There are six or seven such things. I would like to know from the Deputy Prime Minister when the mid-term election is going to take place. Or, is this hated President's rule going to continue for long ?

MR. SPEAKER : It does not arise here.

ANNUAL REPORT OF REGISTRAR OF NEWS PAPERS FOR 1966 ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : On behalf of Shri K. K. Shah, I beg to lay on the Table—

(1) A copy of the Annual Report (Part II) of the Registrar of News Papers for India on Press in India for the year 1966. [Placed in Library, See No. LT-2001/67].

**Not recorded.

- (2) A copy of the Code for broadcasts by individuals on All India Radio. [Placed in Library, See No. LT-2001/67].

LIST OF PERSONS AND/OR ORGANISATIONS PRIORITY AUTHORISATION 'IMPORTANT'

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMEN-TARY AFFAIRS AND COMMUNICA-TIONS (SHRI I. K. GUJRAL) : I beg to lay on the Table a list of persons and/or organisations other than Ministers and Government officials in whose favour priority authorisation 'Important' on trunk calls was current on the 3rd August, 1967 and was withdrawn with effect from the 4th August, 1967. [Placed in Library, See No. LT-2002/67].

STATEMENT IN REPLY TO HALF-AN-HOUR DISCUSSION ON 11TH DECEMBER, 1967 REGARDING SUGAR POLICY

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table a statement in reply to Half-an-Hour discussion raised by Shri S. S. Kothari on the 11th December, 1967, regarding Sugar Policy, under direction 19 of the Direc-tions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library, See No. LT-2003/67].

12.56 Hrs.

STATEMENT RE : SOCIAL CONTROL OF BANKS

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : Shall I read it or lay it on the Table, because it is a longish thing? (Interruptions)

MR. SPEAKER : Because there will be a discussion on it later on, it may be laid on the Table, so that all the Members may read it.

SHRI INDRAJIT GUPTA (Alipore) : Will you allow some time for discussion?

MR. SPEAKER : Normally, after the Minister's statement, no question is allowed, only a discussion is allowed later on. Therefore, you may read it.

SHRI VASUDEVAN NAIR (Peer-made) : In this session or next session?

MR. SPEAKER : It is not in my hands, but in the hands of the Business Advisory Committee. All of you will meet and fix it up.

SHRI VASUDEVAN NAIR : I am asking because we are very much pressed for time, and I understand we have even pushed out some important business.

MR. SPEAKER : By reading alone that problem is not solved. I would like to understand and help you if I can. Reading alone is not going to help if I do not allow questions to be put, excepting taking away half an hour. Therefore, I would request him to place it on the Table of the House.

श्री श्रीकार लाल बेरवा : कौपी ग्रंथेजी में मिलेगी तो फाड़ दी जायगी।

श्री मोरारजी देसाई : अब आप की फाड़ना ही तहजीब है तो मैं क्या कर सकता हूँ ?

I lay on the Table a statement on social control over commercial Banks. [Placed in Library, See No. LT-2004/67].

12.58 Hrs.

PERSONAL EXPLANATION BY MEMBER

SHRI M. R. MASANI (Rajkot) : Mr. Speaker, Sir, I crave your indulgence to say a few words by way of personal explanation regarding certain statements made in this House during the discussion on a Calling Attention Notice on 12th December during which the name of my Party was mentioned by two Hon. Members as being amongst the recipients of American Governmental funds during the last General Elections.

I would like to recall that, when this matter came up for discussion on June, 15, 1967, I had repudiated these allegations as totally false. I had at that time said and I quote : "Every rupee of the election funds that we collected was collected from our friends, sympathisers and supporters in this country. So far as we are concerned, we are prepared and in fact insist that